

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal Nos. 104, 105 & 106 of 2012**

**Dated : 23rd September, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Tata Power Company Ltd. .... Appellant(s)**  
**Versus**

**Maharashtra Electricity Regulatory Commission ... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Amit Kapur**  
**Mr. Vishal Anand**  
**Mr. Gaurav Dudeja**

**Counsel for Respondent (s) : Mr. Buddy A. Ranganadhan**

**ORDER**

Mr. Amit Kapur, the learned counsel for the Appellant is filing Written Submissions in all the Appeals after serving copy on the other side.

The learned counsel for the Commission seeks some time to file the reply Written Submissions. Accordingly, he is directed to file the same on or before 30.09.2013 after serving copy on the other side.

Post the matter for Reporting Compliance on **01.10.2013.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

*Ts/vs*